

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-2101/2000
MA-2511/2000.

New Delhi this the 13th day of October, 2000.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

1. Raj Kanwar,
S/o Sh. B.L. Verma,
R/o 189, Ishwar Colony,
Bawana, Delhi.
2. O.P. Sachdeva,
S/o Sh. R.P. Sachdeva,
R/o BQ 123, Shalimar Bagh,
New Delhi. Applicants

(through Sh. S.N. Anand, Advocate)

Versus

1. Government of NCT Delhi
through Chief Secretary,
5, Sham Nath Marg,
New Delhi-54.
2. The Principal Secretary(Services),
Government of NCT Delhi,
5, Sham Nath Marg,
New Delhi-54.
3. Deputy Secretary(Services),
Government of NCT Delhi,
5, Sham Nath Marg,
New Delhi-54.
4. Shri Thankachan O,
Grade-II Stenographer
through Principal Secretary
(Services)
Government of NCT Delhi, Respondents
Delhi.

ORDER(ORAL)
Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Applicants impugn respondents order dated
29.10.99 (Annexure-A)..

2. We have perused the aforesaid order, in Para-3 of which it is stated that applicant alongwith four other ad-hoc Steno Typists has filed two cases in the Tribunal claiming certain benefits. The first of these OAs is stated to be 2493/97 and the second is stated to be 493/93.

3. Applicants' counsel Shri Anand informs us that OA-493/93 has been disposed of while OA-2493/97 has been dismissed for default.

4. It will be appropriate if applicants pray for revival of OA-2493/97 and thereafter agitate the grievances contained in the present O.A., during hearing of OA-2493/97.

5. With the above observations, the O.A. is disposed of in limine.

A. Vedavalli
(Dr. A. Vedavalli)
Member(J)

S. R. Adige
(S. R. Adige)
Vice-Chairman(A)

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